



सत्यमेव जयते

THE

COLLECTION

OF

MEGHALAYA ACTS

AND

ORDINANCES

FOR THE YEAR 1988

LIST OF MEGHALAYA ACTS, 1988

Acts Nos.	Title of the Acts	Page
1	The Meghalaya local funds (Accounts & Audit) (Amendment) Act, 1988	1-2
2	The Meghalaya Appropriation (No. I) Act, 1988	3-14
3	The Meghalaya Appropriation (Vote on Account) Act, 1988	15-29
4	The Code of Criminal Procedure (Meghalaya Amendment) Act, 1988	30-32
5	The Meghalaya Taxation Laws (Amendment) Act, 1988	33-35
6	The Meghalaya Appropriation (No. II) Act, 1988	36-50
7	The Meghalaya Mineral Cess Act, 1989	51-53
8	The Meghalaya (Ministers Salaries and Allowances) (Amendment) Act, 1988	54-55
9	The Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries & Allowances) (Amendment) Act, 1988	56-57
10	The Legislative Assembly of Meghalaya (Members' Salaries & Allowances) (Amendment) Act, 1988	58-59
11	The Legislative Assembly of Meghalaya (Leader of the opposition) (Salary & Allowances) (Amendment) Act, 1988	60
12	The Meghalaya Appropriation (No. III) Act, 1988	61-67
13	The Meghalaya Board of Primary School Education Act, 1988	68-73

The 19th March, 1988

No. LL(B) 30/8723- The following Act, of the Meghalaya Legislative Assembly which received the assent of the Governor is hereby published for general information.

MEGHALAYA ACT NO. 1 OF 1988

**THE MEGHALAYA LOCAL FUNDS (ACCOUNTS AND AUDIT)
(AMENDMENT) ACT, 1988**

(As passed by the Assembly)

(Received the assent of the Governor on the 17th March, 1988)

(Published in the Gazette of Meghalaya, Extra-ordinary, dated 19th March, 1988)

An

Act

To amend the Meghalaya Local Funds (Accounts and Audit) Act Assam Act 2 of 1930 as adapted by the State of Meghalaya (hereinafter referred to as the principal Act).

Be it enacted by the Legislature of the State of Meghalaya in the Thirty-ninth Year of the Republic of India as follows:-

- | | | |
|-------------------------|---|--|
| Short title and extent. | 1 | (1) This Act may be called the Meghalaya Local Fund (Accounts and Audit) (Amendment) Act, 1988
(2) It shall have the like extent as the principal Act. |
| Amendment of Section 2. | 2 | In Section 2 of the principal Act, for clause (1), the following shall be substituted, namely:-

(1) "Audit Officer" and "Auditor" means respectively the Audit officer of Local Accounts and the Auditor appointed under this Act. |
| Amendment of Section 4 | 3 | In Section 4 of the principal Act-
(i) In sub-section (1), between the words "Examiner of Local Accounts" and "in Meghalaya" the words "and other Audit Officer of Local Accounts" shall be inserted.
(ii) In sub-section (3), between the words "Examiner of Local Accounts" and "or Auditors" the punctuation and words "Audit Officer" shall be inserted. |
| Amendment of Section 6. | 4 | In Section 6 of the principal Act, between the words "Auditor" and "Examiner of Local Accounts" the punctuation and words, "Audit Officers" shall be inserted. |

2

Amendment of Section 15	5	In Section 15 of the principal Act, in clause (ii) of Sub-section (2), between the words “Examiner of Local Account” and “Auditors” the punctuation and words, “Audit Officers” shall be inserted.
Repeal of Meghalaya Ordinance 1 of 1987	6	The Meghalaya Local Funds (Accounts and Audit) (Amendment) Ordinance, 1987 is hereby repealed

E. W. MAIROM

Under Secretary to the Govt. Of Meghalaya

Law Department.

The 29th March, 1988

No. LL(B) 45/87/Pt.- The following Act, of the Meghalaya Legislative Assembly which received the assent of the Governor is hereby published for general information.

MEGHALAYA ACT NO. 2 OF 1988

THE MEGHALAYA APPROPRIATION (No. 1) ACT, 1988

(As passed by the Assembly)

(Received the assent of the Governor on the 29th March, 1988)

(Published in the Gazette of Meghalaya, Extra-ordinary, dated 29th March, 1988)

An

Act

To authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1987-88

Be it enacted by the Legislature of the State of Meghalaya in the Thirty-ninth Year of the Republic of India as follows:-

Short title	1	This Act may be called the Meghalaya Appropriation (No. 1) Act, 1988.
Withdrawal of Rs. 16,77,91,405 from and out of the Consolidated Fund of Meghalaya for the financial year 1987-88	2	From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Scheduled amounting in the aggregate to the sums of sixteen crores, seventy seven lakhs, ninety one thousand, four hundred five rupees towards defraying the several charges which will come in the course of payment during the financial year 1987-88 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3	The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

4
SCHEDULE
(See Section 2 & 3)

(1)	(2)	(3)											
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding											
		Voted by the Assembly	Charged on the Consolidated Fund	Total									
		Rs.	Rs.	Rs.									
1.	2011-Parliamentary/State/Union Territory Legislatures	Revenue	5,68,000	50,000	6,18,000								
2.	2012-Governor ...	Revenue	...	1,26,500	1,26,500								
3.	2013-Council of Ministers	Revenue	6,60,945	...	6,60,945								
4.	2014-Administration of Justice ...	Revenue	7,87,000	...	7,87,000								
5.	2015-Elections	Revenue	22,70,000	...	22,70,000								
7.	2030-Stamps and Registration	Revenue	3,20,655	...	3,20,655								
8.	2039-State Excise	Revenue	4,80,000	...	4,80,000								
9.	{ <table style="display: inline-table; vertical-align: middle;"> <tr> <td style="padding-right: 10px;">2040-Sales Tax</td> <td style="padding-right: 10px;">...</td> <td style="padding-right: 10px;">...</td> </tr> <tr> <td style="padding-right: 10px;">2045-Other Taxes and Duties on Commodities and Services</td> <td></td> <td></td> </tr> </table> }	2040-Sales Tax	2045-Other Taxes and Duties on Commodities and Services			Revenue	9,05,513	...	9,05,513		
2040-Sales Tax											
2045-Other Taxes and Duties on Commodities and Services													
10.	{ <table style="display: inline-table; vertical-align: middle;"> <tr> <td style="padding-right: 10px;">2041-Taxes on Vehicles</td> <td style="padding-right: 10px;">...</td> </tr> <tr> <td style="padding-right: 10px;">2070-Other Administrative Services-Purchase and Maintenance of Transport</td> <td></td> </tr> <tr> <td style="padding-right: 10px;">3055-Road Transport</td> <td></td> </tr> <tr> <td style="padding-right: 10px;">5055-Capital Outlay on Road Transport</td> <td></td> </tr> </table> }	2041-Taxes on Vehicles	...	2070-Other Administrative Services-Purchase and Maintenance of Transport		3055-Road Transport		5055-Capital Outlay on Road Transport		Revenue	72,15,920	20,125	72,36,045
2041-Taxes on Vehicles	...												
2070-Other Administrative Services-Purchase and Maintenance of Transport													
3055-Road Transport													
5055-Capital Outlay on Road Transport													
		Capital								

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding				
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.		
11.	2045-Other Taxes and Duties on Commodities and Services- II-Inspectorate of Electricity 2501-Special Programme for Rural Development Integrated Rural Energy Programme 2801-Power 2810-Non-Conventional Sources of Energy 6801-Loans for Power Project	Revenue	2,03,62,000	...	2,03,62,000	
		Capital	
		12. 2047-Other Fiscal Services-Pro motion of small savings	Revenue	36,287	...	36,287
		2051-Public Services Commission (<i>Charged</i>).	Revenue	...	1,69,502	1,69,502
13.	2052-Secretariat-General Services- I-Civil Departments 2251-Secretariat-Social Services and Community Services-I- Civil Departments 3451-Secretariat-Economic Services-I-Civil Departments	Revenue	7,44,001	...	7,44,001	
		14. 2053-District Administration ...	Revenue	13,75,158	...	13,75,158

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
16.	2055-Police	} Revenue	1,40,66,000	... 1,40,66,000
	2070-Other Administrative Services			
	-Fire Protection and Control			
	2216-Housing-01-Government Residential Buildings			
16.	4059-Capital Outlay on Public Works (Police)	} Capital
	4216-Capital Outlay on Housing (Police)			
17.	2056-Jails	Revenue	1,00,000	... 1,00,000
	4059-Capital Outlay on Public Works (Jails)	Capital
18.	2058-Stationery and Printing	} Revenue	17,31,870	... 17,31,870
	4058-Capital Outlay on Stationery and Printing			
	4216-Capital Outlay on Housing-01-Government Residential Buildings	Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
19.	2052-Secretariat-General Services -II-Public Works Department- Secretariat			
	2059-Public Works			
	2202-General Education			
	2203-Technical Education Buildings			
	2204-Sports, etc., Buildings	Revenue
	2205-Art and Culture			
	2210-Medical and Public Health.			
	2216-Housing-01-Government Residential Buildings (I.C.P.W.D)			
	4059-Capital Outlay on Public Works			
	4202-Capital Outlay on Education, Sports etc.			
	4210-Capital Outlay on Medical and Public Health	Capital	1,48,85,000	... 1,48,85,000
	4216-Capital Outlay on Housing- 01-Government Residential Building (I/C.P.W.D)			
	4403-Capital Outlay on Animal Husbandry			
4404-Capital Outlay on Dairy Development				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
20.	2070-Other Administrative Services Revenue	53,30,683	...	53,30,683
	-Civil defence and Home Guards			
20.	4059-Capital Outlay on Public Works (Civil Defence and Home Guards) Capital
21.	2075-Miscellaneous General Services-104-Pensions and Award on consideration and Distinguished Services			
	2202-General Education ...			
	2203-Technical Education			
	2204-Sports and Youth Services Revenue	6,31,092	25,370	6,56,462
	2205-Art and Culture ...			
	2236-Nutrition ...			
	3425-Scientific Research ...			
	3454-Census, Survey and Statistics			
	3454-Census, Survey and Statistics			
	4202-Capital Outlay on Education, Sport, Art and Culture			
6202-Loans for Education, Sports, Art and Culture Capital	

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
22.	2070-Other Administrative Services-IV-Guest House Government Hostels etc	} Revenue	18,04,000	...	18,04,000
	2216-Housing-01-Government Residential Buildings (i/c. G.A.D)				
	4059-Capital Outlay on Public Works (i/c. G.A.D)	} Capital
23.	2070-Other administrative Services- V-Training, Vigilance, Administration of Citizenship Act, etc	Revenue	5,30,000	...	5,30,000
26.	2210-Medical and Public Health	} Revenue	19,87,290	...	19,87,290
	2211-Family Welfare ...				
	4210-Capital Outlay on Medical and Public Health	} Capital	16,65,000	...	16,65,000
	4211-Capital Outlay on Family Welfare				
4219-Capital Outlay on Medical and Public Health					

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
27.	2215-Water Supply and Sanitation	Revenue	25,21,121	...	25,21,121
	2216-Housing				
	4215-Capital Outlay on Water Supply and Sanitation	Capital	8,00,000	...	8,00,000
	4216-Capital Outlay on Housing -01-Government Residential Buildings				
	6215-Loans for Sanitation and Water Supply				
29.	2217-Urban Development ...	Revenue	36,53,755	...	36,53,755
	4216-Capital Outlay on Housing	Capital
	4217-Capital Outlay on Urban Development				
30.	2217-Urban Development ...	Revenue	51,12,000	...	51,12,000
	4216-Capital Outlay on Housing	Capital
	4217-Capital Outlay on Urban Development				
32.	2230-Labour and Employment- 01-Labour	Revenue	5,00,000	...	5,00,000
	2230-Labour and Employment- 01-(A)-Inspectorate of Factories and Steam Boiler				
	2230-Labour and Employment- 02-Employment-03-Training				

11
SCHEDULE-contd.

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
33.	3456-Civil Supplies	Revenue	8,50,000	8,50,000
	2408-Food Storage and Warehousing			
	4408-Capital Outlay on Food Storage and Warehousing	Capital
36.	2235- Social Security and Welfare	Revenue	21,285	21,285
	-60-Other Social Security and Welfare Programme			
	6235-Loans for Social Security and Welfare-I-Other Social Security and Welfare Programme	Capital
37.	2235-Social Security and Welfare-	Revenue	50,07,000	50,07,000
	II-Other Social Security and Welfare Programmes			
41.	2552-North Eastern Areas ...	Revenue	11,50,000	11,50,000
	4552-Capital Outlay on North Eastern Areas	Capital
	6552-Loans for North Eastern Areas			
42.	3454-Census, Surveys and Statistics-02- Surveys and Statistics	Revenue	7,15,994	7,15,994

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding					
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.			
44.	2491-Crop Husbandry			
	2415-Agricultural Research and Education	Revenue	34,01,000	...			
	2435-Other Agricultural Programmes						
	2702-Minor Irrigation ...						
	2250-Other Social Services ...						
	2216-Housing ...						
	4401-Capital Outlay on Crop Husbandry						
	4702-Capital Outlay on Minor Irrigation						
	4416-Investments in Agricultural Financial INST				Capital
	6401-Loans for Crop Husbandry						
46.	2402-Soil and Water Conservation				Revenue	67,62,256	...
	2415-Agricultural Research and Education	Capital	...	67,62,256			
	2216-Housing-01-Government Residential Buildings						
2403-Animal Husbandry ...							
48.	2415-Agricultural Research and Education (Animal Husbandry)	Revenue	42,17,500	...			
	2216-Housing-01-Government Residential Building	Capital	...	42,17,500			
	4059-Capital Outlay on Public Works						
	6403-Loans for Animal Husbandry						

13

SCHEDULE-contd.

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
51.	2406-Forestry and Wild Life	} Revenue	61,03,000	9,255	61,12,255
	2415-Agricultural Research and Education				
	4406-Capital Outlay on Forests ...	} Capital	6,45,000	...	6,45,000
52.	2515-Other Rural Development Programmes	} Revenue	1,60,20,000	...	1,60,20,000
	2216-Housing-01-Government Residential Buildings				
	2236-Nutrition				
	2505-Rural Employment ...				
	2416-Capital Outlay on Housing	} Capital
	2852-Industries	} Revenue	25,00,000	...	25,00,000
53.	4885-Capital Outlay on Industries and Mineral	} Capital
	4858-Capital Outlay on Engineering Industries				
	4860-Capital Outlay on Consumer Industries				
	6885-Loans for other Industries and Minerals				
54.	2851-Village and Small Industries	} Revenue	12,62,000	...	12,62,000
	2216-Housing-01-Government Residential Buildings				
	4851-Capital Outlay on Village and Small Industries				
	6851-Loans for Village and Small Industries	} Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
55.	2851-Village and Small Industries	Revenue	1,20,00,078	...	1,20,00,078
	2216-Housing-01-Government Residential Buildings	Capital	6,10,000	...	6,10,000
4216 Capital Outlay on Housing					
57.	4851-Capital Outlay on Village and Small Industries	Revenue	51,58,000	...	51,58,000
	3054-Roads and Bridges	Capital
58.	5054-Capital Outlay on Roads and Bridges	Revenue
	3452-Tourism ...	Capital	3,00,000	...	3,00,000
	4059-Capital Outlay on Public Works (Tourism)	Capital	3,00,000	...	3,00,000
5275-Capital Outlay on other Communication Services					
60.	5465-Investment in General Financial and Training Institutions	Capital	3,75,000	...	3,75,000
61.	7610-Loans to Government Servants etc	Capital	88,48,250	...	88,48,250
Total-			16,73,90,653	4,00,752	16,77,91,405

E. W. MAIROM

Under Secy. to the Govt. Of Meghalaya

Law Department.

The 29th March, 1988

No. LL(B) 46/85/Pt.- The following Act, of the Meghalaya Legislative Assembly which received the assent of the Governor is hereby published for general information.

MEGHALAYA ACT NO. 3 OF 1988

THE MEGHALAYA APPROPRIATION (VOTE-ON-ACCOUNT) ACT, 1988

(As passed by the Assembly)

(Received the assent of the Governor on the 29th March, 1988)

(Published in the Gazette of Meghalaya, Extra-ordinary, dated 29th March, 1988)

An

Act

To provide for the withdrawal of certain sums from and out of the Consolidated Fund of Meghalaya for the services of a part of financial year 1988-89

Be it enacted by the Legislature of the State of Meghalaya in the Thirty-ninth Year of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Meghalaya Appropriation (Vote-on-Account) Act, 1988.
Withdrawal of Rs. 90,86,96,675 from and out of the Consolidated Fund of Meghalaya for the financial year 1988-89	2	From and out of the Consolidated Fund of Meghalaya there may be withdrawn sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of ninety crores, eighty six lakhs, ninety six thousand, six hundred seventy five rupees towards defraying the several charges which will come in the course of payment during the period of three months beginning on the first day of April 1988 in respect of the services specified in Column (2) of the Schedule.

16
SCHEDULE
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding				
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.		
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	29,95,000	1,12,500	31,07,500	
2.	2012-Governor	Revenue	2,500	16,37,250	16,39,750	
3.	2013-Council of Ministers	Revenue	16,85,000	...	16,85,000	
4.	2014-Administration of Justice ...	Revenue	15,48,250	2,51,750	10,00,000	
5.	2015-Elections	Revenue	23,89,000	...	23,89,000	
6.	2029-Land Revenue 2245-Relief on account of Natural Calamities 2245-Other Social Services 3475-Other General Economic Services-201-Land Ceilings	Revenue	34,85,000	...	34,85,000	
		Capital	5,000	...	5,000	
						6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes
						6250-Loans for Other Social Services
6401-Loans for Crop Husbandry						
7.	2030-Stamps and Registration	Revenue	1,76,250	...	1,76,250	
8.	2039-State Excise	Revenue	15,15,000	...	15,15,000	
9.	2040-Sales Tax 2045-Other Taxes and Duties on Commodities and Services	Revenue	11,05,000	...	11,05,000	

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
10.	2041-Taxes on vehicles	Revenue	98,43,750	...	98,43,750
	2070-Other Administrative Services-Purchase and Maintenance of Transport				
	3055-Road Transports	Capital	82,58,250	...	82,58,250
	5055-Capital Outlay on Road Transport				
11.	2045-Other Taxes and Duties on Commodities and Services-II Inspectorate of Electricity	Revenue	1,11,57,500	...	1,11,57,500
	2501-Special Programme for Rural Development—04—Integrated Rural Energy Programme				
	2801-Power	Capital	4,36,25,000	...	4,36,25,000
	2810-Non-Conventional Sources of Energy				
6801-Loans for Power Project					
12.	2047-Other Fiscal Services	Revenue	51,250	...	51,250
	Promotion of Small Savings				
	2048-Appropriation for Reduction or Avoidance of Debt (<i>charged</i>)	Revenue
	2049-Interest Payments (<i>charged</i>)	Revenue	...	3,06,07,500	3,06,07,500
	2051-Public Services Commission (<i>charged</i>)	Revenue	...	4,03,750	4,03,750

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
13.	2052-Secretariat General Services -I-Civil Departments	Revenue	1,10,86,250	...	1,10,86,250
	2251-Secretariat-Social and Community Services-I-Civil Departments				
	3451-Secretariat Economic Services-I-Civil Department				
14.	2053-District Administration	Revenue	40,12,500	...	40,12,500
15.	2054-Treasury and Accounts ... Administration	Revenue	20,39,500	...	20,39,500
16.	2055-Police	Revenue	5,14,58,000	12,500	5,14,70,500
	2070-Other Administrative Services-108-Fire Protection and control				
	2216-Housing-01-Government Residential Buildings				
	4059-Capital Outlay on Public Works				
	4216-Capital Outlay on Housing (Police)	Capital	80,18,250	...	80,18,250
17.	2056-Jails	Revenue	17,50,000	...	17,50,000
	4059-Capital Outlay on Public Works (Jails)	Capital	17,86,500	...	17,86,500
18.	2058-Stationery and Printing	Revenue	46,31,250	...	46,31,250
	4058-Capital Outlay on Stationery and Printing	Capital	8,93,750	...	8,93,750
	4216-Capital Outlay on Housing -01-Government Residential Buildings				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding					
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.			
19.	2052-Secretariat General Services -II-Public Works Department Secretariat	} Revenue	3,07,50,750	... 3,07,50,750			
	2059-Public Works						
	2202-General Education						
	2203-Technical Education Buildings						
	2204-Sports etc. buildings						
	2205-Art and Culture						
	2210-Medical and Public Health						
	2216-Housing-01-Government Residential Buildings (i/c. P.W.D)						
	4059-Capital Outlay on Public Works				} Capital	2,08,14,750	... 2,08,14,750
	4202-Capital Outlay on Education, Sports etc.						
	4210-Capital Outlay on Medical and Public Health						
	4216-Capital Outlay on Housing-01 -Government Residential Buildings (i/c. P.W.D)						
	4403-Capital Outlay on Animal Husbandry						
	4404-Capital Outlay on Dairy Development						

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
20.	2070-Other Administrative Services Civil Defence and 107-Home Guards	Revenue	56,25,000	...	56,25,000
	4059-Capital Outlay on Public Works (Civil Defence and Home Guards)	Capital
21.	2075-Miscellaneous General Services-104-Pensions and Awards in consideration of Distinguished Services 2202-General Education ... 2203-Technical Education 2204-Sports and Youth Services 2205-Art and Culture 2236-Nutrition	Revenue	9,58,86,250	...	9,58,86,250
	3425- Scientific Research 3454-Census, Survey and Statistics 4202-Capital Outlay on Education, 6202-Loans for Education, sports, Art and Culture	Capital	26,99,500	...	26,99,500

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
22.	2070-Other Administrative Services-IV-Guest Houses, Government Hostels etc.	Revenue	30,00,000	...	30,00,000
	2216-Housing-01-Government Residential Buildings (i/c. G.A.D)	Capital
	4059-Capital Outlay on Public Works-80-General (i/c. GAD)				
23.	2070-Other Administrative Services-V-Training Vigilance, Administration of Citizenship Act, etc	Revenue	2,49,750	...	2,49,750
24.	2071-Pensions and other Retirements Benefits	Revenue	75,00,000	...	75,00,000
25.	2070-Other Administrative Services-VI-State Lotteries	Revenue	1,85,000	...	1,85,000
	2075-Miscellaneous General Services				
26.	2210-Medical and Public Health	Revenue	4,26,39,000	...	4,26,39,000
	2211-Family Welfare				
	4210-Capital Outlay on Medical and Public Health	Capital	42,38,250	...	42,38,250
	4211-Capital Outlay on Family Welfare				
4219-Capital Outlay on Medical and Public Health					

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
27.	2215-Water Supply and Sanitation	Revenue	2,48,53,750	...	2,48,53,750
	2216-Housing				
	4215-Capital Outlay on Water Supply and Sanitation	Capital	3,63,12,500	...	3,63,12,500
	4216-Capital Outlay on Housing -01-Government Residential Buildings				
6215-Loans for Sanitation and Water Supply					
28.	2216-Housing	Revenue	10,55,000	...	10,55,000
	4216-Capital Outlay on Housing	Capital	50,00,000	...	50,00,000
	6216-Loand for Housing				
29.	2217-Urban Development ...	Revenue	29,25,000	...	29,25,000
	6217-Loans for Urban Develop- ment	Capital
30.	2217-Urban Development	Revenue	44,00,000	...	44,00,000
	4216-Capital Outlay on Housing	Capital	10,37,500	...	10,37,500
	4217-Capital Outlay on Urban Development				
31.	2220-Information and Publicity	Revenue	18,55,000	...	18,55,000
32.	2230-Labour and Employment-01 -Labour	Revenue	32,86,750	...	32,86,750
	2230-Labour and Employment-01 -Labour-(A)-Inspectorate of Factories and Steam Boilers				
	2230-Labour and Employment-02 -Employment and -03-Training				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
33.	3456-Civil Supplies ... } Revenue	18,25,000	...	18,25,000
	2408-Food Storage and Warehousing			
	4408-Capital Outlay on Food Storage and Warehousing } Capital	20,750	...	20,750
34.	2235-Social Security and Welfare-01-Rehabilitation } Revenue
	6235-Loans for Social Security and Welfare-60-Other Social Security and Welfare Programmes } Capital
35.	2225-Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes } Revenue	1,14,83,750	...	1,14,83,750
	2235-Social Security and Welfare } Revenue			
	2236-Nutrition (Social Welfare) } Revenue			
	4059-Capital Outlay on Public Works (Social Welfare) } Capital	3,75,000	...	3,75,000
36.	2235- Social Security and Welfare-60-Other Social Security and Welfare Programmes } Revenue	81,250	...	81,250
	6235-Loans for Social Security and Welfare-I-Other Social Security and Welfare Programmes } Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
37.	2235-Social Security and Welfare-II-Other Social Security and Welfare Programmes	Revenue	1,87,500	...	1,87,500
38.	2252-Other Social Services	Revenue	7,250	...	7,250
39.	3451-Secretariat-Economic Services-II-Planning Board and attached Offices	Revenue	25,04,750	...	25,04,750
40.	2425-Co-operation 4425-Capital Outlay on Co-operation 4435-Capital Outlay on other Agricultural Programmes 6425-Loans for Co-operation	Revenue	56,67,500	...	56,67,500
		Capital	36,36,250	...	36,36,250
41.	2552-North Eastern Areas 4552-Capital Outlay on North Eastern Areas 6552-Loans for North Eastern Areas	Revenue	52,68,750	...	52,68,750
		Capital	1,81,00,000	...	1,81,00,000
42.	3454-Census, Surveys and Statistics-02-Survey and Statistics	Revenue	16,50,000	...	16,50,000
43.	3475-Other General Economic Services-Regulation of Weights and Measures 2216-Housing-01-Government Residential Buildings	Revenue	7,01,250	...	7,01,250

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.					
44.	2401-Crop Husbandry	} Revenue	2,67,00,500	...	2,67,00,500				
	2415-Agricultural Research and Education								
	2435-Other Agricultural Programmes								
	2702-Minor Irrigation								
	2250-Other Social Services								
	2216-Housing								
	4216-Capital Outlay on Housing					} Capital	1,01,68,250	...	1,01,68,250
	4401-Capital Outlay on Crop Husbandry								
	4702-Capital Outlay on Minor Irrigation								
	4416-Investments in Agricultural Financial Institutions								
6401-Loans for Crop Husbandry									
45.	2701-Medium Irrigation-II-Works Under Embankment and Drainage Wing P.W.D Medium Irrigation Projects	} Revenue	4,62,500	...	4,62,500				
	2711-Irrigation Navigation, Drainage and Flood Control Projects								
	4701-Capital Outlay on Medium Irrigation	} Capital	15,00,000	...	15,00,000				
	4711-Capital Outlay on Flood Control Projects								

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
46.	2302-Soil and Water Conservation	} Revenue	1,67,66,750	... 1,67,66,750
	2415-Agricultural Research and Education			
	2216-Housing-01-Government Residential Buildings			
47.	2501-Special Programmes for Rural Development	Revenue	63,65,000	... 63,65,000
	6402-Loans for Soil and Water Conservation	Capital
48.	2403-Animal Husbandry	} Revenue	1,14,56,500	... 1,14,56,500
	2415-Agricultural Research and Education (Animal Husbandry)			
	2216-Housing-01-Government Residential Buildings			
	4059-Capital Outlay on Public Works	} Capital	2,25,000	... 2,25,000
6403-Loans for Animal Husbandry				
49.	2404-Dairy Development	} Revenue	25,82,500	... 25,82,500
	2216-Housing-01-Government Residential Buildings			
	2515-Agricultural Research and Education			

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
50.	2405-Fisheries	} Revenue	24,65,750	... 24,65,750
	2415-Agricultural Research and Education			
	2216-Housing-01-Government Residential Buildings			
	4216-Capital Outlay on Housing			
51.	4405-Capital Outlay on Fisheries	} Capital	1,25,000	... 1,25,000
	2406-Forestry and Wild Life	} Revenue	4,19,64,000	... 4,19,64,000
	2415-Agricultural Research and Education			
4406-Capital Outlay on Forestry	} Capital			
52.	2515-Other Rural Development Programmes	} Revenue	1,94,48,500	... 1,94,48,500
	2216-Housing-01-Government Residential Buildings			
	2236-Nutrition			
	2505-Rural Employment			
53.	2461-Capital Outlay on Housing	} Capital	9,00,000	... 9,00,000
	2852-Industries	} Revenue	28,62,500	... 28,62,500
	4885-Capital Outlay on Industries and Mineral	} Capital	1,31,25,000	... 1,31,25,000
	4858-Capital Outlay on Engineering Industries			
	4860-Capital Outlay on Consumer Industries			
6885-Loans for other Industries and Minerals				

SCHEDULE-contd.

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
54.	2851-Village and Small Industries 2216-Housing-01-Government Residential Buildings	Revenue	53,95,000	...	53,95,000
	4851-Capital Outlay on Village and Small Industries	Capital	2,55,000	...	2,55,000
	6851-Loans for Village and Small Industries				
55.	2851-Village and Small Industries 2216-Housing-01-Government Residential Buildings	Revenue	1,01,96,250	...	1,01,96,250
	4216-Capital Outlay on Housing 4851-Capital Outlay on Village and Small Scale Industries	Capital	27,56,250	...	27,56,250
	2853-Non-Ferrous Mining and Metallurgical Industries -02-Regulation and Deve- lopment of Mines	Revenue	21,32,500	...	21,32,500
56.	4216-Capital Outlay on Housing-01 Government Residential Buildings	Capital	1,50,000	...	1,50,000
	4853-Capital Outlay on Non-Ferrous Mining and Metallurgical Industries-02-Non-Ferrous Metals				
57.	3054-Roads and Bridges ...	Revenue	2,91,55,000	...	2,91,55,000
	5054-Capital Outlay on Roads and Bridges	Capital	4,69,26,750	...	4,69,26,750

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
58.	3452-Tourism Revenue	9,75,000	...	9,75,000
	4059-Capital Outlay on Public Works (Tourism)	Capital	14,25,000	14,25,000
	5275-Capital Outlay on other Communication Services			
	5452-Capital Outlay on Tourism			
	7452-Loans for Tourism			
59.	3606-Aid Materials and Equipment Revenue	6,90,000	...	6,90,000
	6003-Internal Debt of the State Government (Charged) Capital	...	5,20,64,500	5,20,64,500
	6004-Loans and Advances from the Central Government (Charged) Capital	...	3,68,80,425	3,68,80,425
60.	5465-Investment in General Financial and Trading Institutions Capital
61.	7610-Loans to Government Servants etc Capital	79,50,000	...	79,50,000
62.	7615-Miscellaneous Loans Capital
63.	7810-Inter-State Settlement Capital	16,36,500	...	16,36,500
64.	7999-Appropriation to Contingency Fund Capital
Total ...		78,67,26,500	12,19,70,175	90,86,96,675

E. W. MAIROM

Under Secy. to the Govt. Of Meghalaya

Law Department.

The 2nd April, 1988

No. LJ(B) 145/87/62.- The following Act, of the Meghalaya Legislative Assembly which received the assent of the Governor is hereby published for general information.

MEGHALAYA ACT NO. 4 OF 1988

**THE CODE OF CRIMINAL PROCEDURE (MEGHALAYA AMENDMENT)
ACT, 1988**

(As passed by the Assembly)

[Received the assent of the President of India on 31st March, 1988]

(Published in the Gazette of Meghalaya, Extra-ordinary, dated 2nd April, 1988)

An

Act

To amend the Code of Criminal Procedure, 1973 (Act 2 of 1974) in its application to the areas within the limits of the Municipality of Shillong.

Be it enacted by the Legislature of the State of Meghalaya in the Thirty-ninth Year of the Republic of India as follows:-

- | | | |
|--|---|--|
| Short title,
commencement and
duration | 1 | (1) This Act may be called the Code of Criminal Procedure (Meghalaya Amendment) Act, 1988
(2) It shall come into force at once and shall cease to operate on the expiry of six months from the date of its commencement and Section 22 of the Meghalaya Interpretation of General Clause Act, 1972 (Act 7 of 1972) shall apply upon such cesser of operation of this Act as if it had been repealed by an enactment. |
| Definitions | 2 | In this Act, unless the context otherwise require-
(a) "Assistant to the Deputy Director" means the officer of the State Government appointed as such Assistant to the Deputy Commissioner under the law for the time being in force for trial of cases in the tribal areas of the State Government.
(b) "Code" means the Code of Criminal Procedure, 1973
(c) "Deputy Commissioner" means the Deputy Commissioner of the District of East Khasi Hills appointed as such by the State Government.
(d) "State Government" means the Government of the State of Meghalaya. |

- | | | |
|---|---|---|
| <p>Conferment of temporary powers on the Deputy Commissioner, East Khasi Hills.</p> | 3 | <p>Notwithstanding anything contained in the Code during the period this Act is in force in the areas within the local limits of the municipality of Shillong, in East Khasi Hills District, Section 167 of the Code shall have effect subject to amendments hereinafter contained.</p> |
| <p>Amendment of Section 167 of the Code.</p> | 4 | <p>In Section 167 of the Code-</p> <p>(i) In sub-section (1)</p> <p style="padding-left: 20px;">(i) For the words “nearest Judicial magistrate” the words “Deputy Commissioner or Assistant to the Deputy Commissioner” shall be substituted.</p> <p style="padding-left: 20px;">(ii) For the words “such Magistrate” occurring at the end, the word “him” shall be substituted.</p> <p>(ii) In sub-section (2), for the word “Magistrate” occurring at the beginning, the words “deputy Commissioner or Assistant to the Deputy Commissioner” and for the words “such Magistrate” occurring between the words “as” and thinks the word “he” shall be substituted.</p> <p>(iii) In the provisos (a), (b) and the explanation below proviso (c) to sub-section (2) for the word “Magistrate” wherever it occurs the words “Deputy Commissioner or Assistant to the Deputy Commissioner” shall be substituted</p> <p>(iv) In the proviso (c) to sub-section (2), for the word “magistrate” the words “Assistant to the Deputy Commissioner” shall be substituted.</p> <p>(v) In sub-section (3), for the words “A Magistrate” the words “The Deputy Commissioner or Assistant to the Deputy Commissioner” shall be substituted.</p> <p>(vi) That for sub-section (4), the following shall be substituted, namely-</p> <p style="padding-left: 20px;">“(4) Any Assistant to the Deputy Commissioner making such order shall forward a copy of his order, with his reasons for making it, to the Deputy Commissioner”</p> <p>(vii) In sub-section (5), for the words “a Magistrate” occurring at the beginning and “magistrate” occurring elsewhere, the words “an Assistant to the Deputy Commissioner” respectively shall be substituted.</p> <p>(viii) In sub-section (6) for the words “Sessions Judge” the words “Deputy Commissioner” shall be substituted.</p> |

- Repeal and Savings 5
- (1) The Code of criminal Procedure (Meghalaya Amendment) Ordinance, 1987 is hereby repealed.
 - (2) Notwithstanding the repeal anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

L. JYRWA

Joint Secy. to the Govt. Of Meghalaya

Law Department.

The 16th May, 1988

No. LL(B) 29/86/17.- The following Act, of the Meghalaya Legislative Assembly which received the assent of the Governor/President is hereby published for general information.

MEGHALAYA ACT NO. 5 OF 1988

THE MEGHALAYA TAXATION (AMENDMENT) ACT, 1988

(As passed by the Meghalaya Legislative Assembly on 29th April, 1988)

[Received the assent of the Governor on the 12th May, 1988]

(Published in the Gazette of Meghalaya, Extra-ordinary, dated 16th May, 1988)

An

Act

Further to amend the Meghalaya Sales Tax Act, the Meghalaya Finance (Sales Tax) Act, the Meghalaya (Sales of Petroleum and Petroleum Products including Motor Spirit and Lubricants) Taxation Act and the Meghalaya Amusements and Betting Tax Act.

Be it enacted by the Legislature of the State of Meghalaya in the Thirty-ninth Year of the Republic of India as follows:-

- | | | |
|---|---|--|
| Short title and commencement | 1 | (1) This Act may be called the Meghalaya Taxation Laws (Amendment) Act, 1988
(2) It shall be deemed to have come into force with effect from the first day of April, 1988 |
| Amendment of Schedules II and III of the Meghalaya Sales Tax Act. | 2 | In the Meghalaya Sales Tax Act (Assam Act XVII of 1947 as adapted and amended by Meghalaya)-

(a) In Schedule II, for the existing serial No. 5 the following shall be substituted and after it a new serial item No. 6 shall be inserted, namely-

“5. Transfer of right to use any goods (except video cassettes) for any purpose (whether or not for a specified period) for cash, deferred payment or other valuable consideration. 2 paise in the rupee”

“6. Transfer of right to use any video (except cassettes for any purpose (whether or not for a specified period) for cash, deferred payment or other valuable consideration. 10 paise in the rupee” |

(b) In Schedule III,-

- i. In serial No. II, the word “butter” shall be deleted;
- ii. For the existing serial No. 45, the following shall be substituted, namely:-

“45. Cotton fabric, wooden fabric, rayon or artificial silk fabric, or nylon whether manufactured by handloom or otherwise”.

Amendment of the Meghalaya Finance (Sales Tax) Act.

3 In the Meghalaya Finance (Sale Tax) Act (Assam Act XI of 1956 as adapted and amended by Meghalaya) in the Schedule thereto-

(a) For the existing items 10 and 10A the following shall be substituted, namely-

“10. Motor Vehicles including motor cars, motor omnibuses, motor vans, motor trucks, motor lorries, chassis of motor vehicle, bodies of motor vehicles and all varieties of tailers by whatever name known. 5 paise in the rupee”

“10A. Component parts of motor vehicles, tyres (including pneumatic tyres) and tubes ordinarily used for motor vehicles and tailer (whether or not such tyres and tubes are also used for other vehicles), and other articles adapted for use generally as parts or accessories of motor vehicles and tailers. 7 paise in the rupee”

(b) After item 75 the following shall be inserted as new items 76 and 77, namely:-

“76. Butter not sold in sealed containers 7 paise in the rupee”

“77. Woven fabric of silk or of silk waste. 7 paise in the rupee”

- | | | |
|--|---|---|
| Amendment of the Meghalaya (Sales of Petroleum and petroleum Products, including Motor Spirit and Lubricants) Taxation | 4 | In the Meghalaya (Sales of Petroleum and Petroleum products including Motor Spirit and Lubricants) Taxation Act (Assam Act IX of 1956 as adapted and amended by Meghalaya, in section 3, sub-section (1), against item (i), for the words “Twenty paise” the words “Twenty-six paise” shall be substituted. |
| Amendment of the Meghalaya Amusements and Betting Tax Act. | 5 | In the Meghalaya Amusements and Betting Tax Act (Assam Act VI of 1939 as adapted and amended by Meghalaya), in section 18, sub-section (3), for the words “fifteen per cent” the words “twenty per cent” shall be substituted. |

E. W. MAIROM,

Deputy Secretary to the Govt. Of Meghalaya

Law (B) Department.

The 16th May, 1988

No. LL(B) 45/87/77.- The following Act, of the Meghalaya Legislative Assembly which received the assent of the Governor/President is hereby published for general information.

MEGHALAYA ACT NO. 6 OF 1988

THE MEGHALAYA APPROPRIATION (No. II) ACT, 1988

(As passed by the Meghalaya Legislative Assembly on 29th April, 1988)

[Received the assent of the Governor on the 12th May, 1988]

(Published in the Gazette of Meghalaya, Extra-ordinary, dated 16th May, 1988)

An

Act

To authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year ending on the thirty-first day of March, 1989

Be it enacted by the Legislature of the State of Meghalaya in the Thirty-ninth Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Appropriation (No. II) Act, 1988 (2) It shall be deemed to have come into force on the first day of April, 1988.
Withdrawal of Rs. 3,63,47,86,700 from and out of the Consolidated Fund of Meghalaya for the financial year 1988-89	2	From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate [inclusive of the sum specified in column (3) of the Schedule to the Meghalaya Appropriation (Vote-in-Account) Act, 1988] to the sums of three hundred sixty three crores, forty seven lakhs, eighty six thousand, seven hundred Rupees towards defraying the several charges which will come in the course of payment during the financial year ending on the thirty-first day of March, 1989 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE-*contd.*
(See Section 2 and 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature-02- State Legislature	Revenue	1,19,80,000	4,50,000	1,24,30,000
2.	2012-Governor	Revenue	1,000	65,49,000	65,59,000
3.	2013-Council of Ministers	Revenue	67,40,000	...	67,40,000
4.	2014-Administration of Justice ...	Revenue	61,93,000	10,07,000	72,00,000
5.	2015-Elections	Revenue	95,56,000	...	95,56,000
6.	2029-Land Revenue	Revenue	1,39,40,000	...	1,39,40,000
	2245-Relief on account of Natural Calamities				
	2252-Other Social Services				
	3475-Other General Economic Services-201-Land Ceilings				
6.	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes	Capital	20,000	...	20,000
	6250-Loans for Other Social Services				
	6401-Loans for Crop Husbandry				
7.	2030-Stamps and Registration	Revenue	7,05,000	...	7,05,000
8.	2039-State Excise	Revenue	60,60,000	...	60,60,000
9.	2040-Sales Tax	Revenue	44,20,000	...	44,20,000
	2045-1-Other Taxes and Duties on Commodities and Services				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
10.	2041-Taxes on vehicles ...	Revenue	3,93,75,000	...	3,93,75,000
	2070-Other Administrative Services-Purchase and Maintenance of Transport				
	3055-Road Transport ...				
	5055-Capital Outlay on Road Transport				
11.	2045-Other Taxes and Duties on Commodities and Services-II-Inspectorate of Electricity	Revenue	4,46,30,000	...	4,46,30,000
	2501-Special Programme for Rural Development Integrated Rural Energy Programmes				
	2801-Power				
	2810-Non-Conventional Sources of Energy				
12.	2047-Other Fiscal Services	Revenue	2,05,000	...	2,05,000
	Promotion of Small Savings				
	2048-Appropriation for Reduction of Avoidance of Debt (Charged)	Revenue
	2049-Interest Payments (Charged)	Revenue	...	12,24,30,000	12,24,30,000
	2051-Public Services Commission (Charged)	Revenue	...	16,15,000	16,15,000

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
13.	2052-Secretariat General Services -I-Civil Departments	Revenue	4,43,45,000	...	4,43,45,000
	2251-Secretariat-Social and Community Services-I-Civil Departments				
	3451-Secretariat Economic Services-I-Civil Departments				
14.	2053-District Administration	Revenue	1,60,50,000	...	1,60,50,000
15.	2054-Treasury Accounts Administration	Revenue	81,58,000	...	81,58,000
16.	2055-Police	Revenue	20,58,32,000	50,000	20,58,82,000
	2070-Other Administrative Services -108-Fire Protection and Control				
	2216-Housing-01-Government Residential Buildings				
	4059-Capital Outlay on Public Works (Police)				
	4216-Capital Outlay on Housing (Police)	Capital	3,20,73,000	...	3,20,73,000
17.	2056-Jails	Revenue	70,00,000	...	70,00,000
	4059-Capital Outlay on Public Works (Jails)	Capital	71,46,000	...	71,46,000
18.	2058-Stationery and Printing	Revenue	1,58,25,000	...	1,85,25,000
	4058-Capital Outlay on Stationery and Printing	Capital	35,75,000	...	35,75,000
	4216-Capital Outlay on Housing- 01-Government Residential Buildings				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.					
19.	2052-Secretariat General Services -II-Public Works Department -Secretariat	Revenue	12,30,03,000	...	12,30,03,000				
	2059-Public Works								
	2202-General Education								
	2203-Technical Education Buildings								
	2204-Sports, etc., Buildings								
	2205-Art and Culture								
	2210-Medical and Public Health								
	2216-Housing-01-Government Residential Buildings (i/c. P.W.D)								
	4059-Capital Outlay on Public Works					Capital	8,32,59,000	...	8,32,59,000
	4202-Capital Outlay on Education, Sports etc								
4210-Capital Outlay on Medical and Public Health									
4216-Capital Outlay on Housing- 01-Government Residential Buildings (i/c. P.W.D)									
4403-Capital Outlay on Animal Husbandry									
4404-Capital Outlay on Dairy Development									

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
20.	2070-Other Administrative Services-105-Civil Defence and 107-Home Guards	Revenue	2,25,00,000	...	2,25,00,000
	4059-Capital Outlay on Public Works (Civil Defence and -107-Home Guards)	Capital
21.	2075-Miscellaneous General Services-104-Pension and Awards in consideration of Distinguished Services	Revenue	38,35,45,000	...	38,35,45,000
	2202-General Education ...				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture ...				
	2236-Nutrition ...				
	3425-Other Scientific Research				
3454-Census, Survey and Statistics	Capital	1,07,98,000	...	1,07,98,000	
4202-Capital Outlay on Education, Sports, Art and Culture	Capital	1,07,98,000	...	1,07,98,000	
6202-Loans for Education, Sports Art and Culture					
22.	2070-Other Administrative Services-IV-Guest House, Government Hostels, etc	Revenue	1,20,00,000	...	1,20,00,000
	2216-Housing-01-Government Residential Buildings (i/c G.A.D)	Capital
	4059-Capital Outlay on Public Works (i/c G.A.D)				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
23.	2070-Other Administrative Services-V-Training, Vigilance, Administration of Citizenship Act etc	Revenue	9,99,000	...	9,99,000
24.	2071-Pensions and other Retirements Benefits	Revenue	3,00,00,000	...	3,00,00,000
25.	2070-Other Administrative Services-IV-State Lotteries	} Revenue	7,40,000	...	7,40,000
	2075-Miscellaneous General Services				
	2210-Medical and Public Health	} Revenue	7,05,56,000	...	17,05,56,000
	2211-Family Welfare				
26.	4210-Capital Outlay on Medical and Public Health	} Capital	1,69,53,000	...	1,69,53,000
	4211-Capital Outlay on Family Welfare				
	2215-Water Supply and Sanitation	} Revenue	9,94,15,000	...	9,94,15,000
	2216-Housing				
27.	4215-Capital Outlay on Water Supply and Sanitation	} Capital	14,52,50,000	...	14,52,50,000
	4216-Capital Outlay on Housing- 01-Government Residential Buildings				
	6215-Loans for Sanitation and Water Supply				
	2216-Housing	Revenue	42,20,000	...	42,20,000
28.	4216-Capital Outlay on Housing (General)	} Capital	2,00,00,000	...	2,00,00,000
	6216-Loans for Housing				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
29.	2217-Urban Development-08- General	Revenue	1,17,00,000	...	1,17,00,000
	6217-Loans for Urban Development Capital	
30.	2217-Urban Development	Revenue	1,76,00,000	...	1,76,00,000
	4216-Capital Outlay on Housing	Capital	41,50,000	...	41,50,000
	4217-Capital Outlay on Urban Development				
31.	2220-Information and Publicity	Revenue	74,20,000	...	74,20,000
32.	2230-Labour and Employment-01 -Labour	Revenue	1,31,47,000	...	1,31,47,000
	2230-Labour and Employment-01 -Labour (A)-Inspectorate of Factories and Stream Boilers				
	2230-Labour and Employment-02 -Employment and -03-Training				
	3456-Civil Supplies				
33.	2408-Food Storage and Warehousing	Revenue	73,00,000	...	73,00,000
	4408-Capital Outlay on Food Storage and Warehousing	Capital	83,000	...	83,000
34.	2235-Social Secretary and Welfare- 01-Rehabitation	Revenue
	6235-Loans for Social Security and Welfare-60-Other Social Security and Welfare Programmes	Capital

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
35.	2225-Welfare of S.CS, S.TS and Other B.CS	Revenue	4,59,35,000	...	4,59,35,000
	2235-Social Security and Welfare				
	2236-Nutrition (Social Welfare)				
	4059-Capital Outlay on Public Works (Social Welfare)				
36.	2235-Social Security and Welfare- 60-Other Social Security and Welfare Programmes	Revenue	3,25,000	...	3,25,000
	6235-Loans for Social Security and Welfare-60-Other Social Security and Welfare Programmes	Capital
37.	2235-Social Security and Welfare- II-Other Social Security and Welfare Programmes	Revenue	7,50,000	...	7,50,000
38.	2252-Other Social Services	Revenue	29,000	...	29,000
39.	3451-Secretariat-Economic Services-II-Planning Board and attached Offices	Revenue	1,00,19,000	...	1,00,19,000
40.	2425-Co-operation	Revenue	2,26,70,000	...	2,26,70,000
	4425-Capital Outlay on Co-operation	Capital	1,45,45,000	...	1,45,45,000
	4435-Capital Outlay of other Agricultural Programmes				
	6425-Loans for Co-operation				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
41.	2552-North Eastern Areas	Revenue	2,10,75,000	...	2,10,75,000
	4552-Capital Outlay on North Eastern Areas	Capital	1,94,46,000	...	1,94,46,000
	6552-Loans for North Eastern Areas				
42.	3454-Census, Surveys and Statistics-02-Survey and Statistics	Revenue	66,00,000	...	66,00,000
43.	3475-Other General Economic Services-Regulation of Weights and Measures	Revenue	28,05,000	...	28,05,000
	2216-Housing-01-Government Residential Buildings				
44.	2401-Crop Husbandry				
	2415-Agricultural Research and Education				
	2435-Other Agricultural Programmes	Revenue	10,68,02,000	...	10,68,02,000
	2702-Minor Irrigation				
	2252-Other Social Services				
	2216-Housing				

SCHEDULE-contd.

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
{ 4216 Capital Outlay on Housing 4401-Capital Outlay on Crop Husbandry 4702-Capital Outlay on Minor Irrigation 4416-Investment in Agricultural Financial Institution 6401-Loans for Crop Husbandry }	Capital	4,06,73,000	...	4,06,73,000	
	Revenue	18,50,000	...	18,50,000	
	45. 2711-Flood Control Projects	Capital	60,00,000	...	60,00,000
	{ 2701-Medium Irrigation-II works under Embankment. And Drainage Wing P.W.D Medium Irrigation Projects 4701-Capital Outlay on Medium Irrigation 4711-Capital Outlay on Flood Control Projects }	Revenue	18,50,000	...	18,50,000

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
46.	2402-Soil and Water Conservation	Revenue	6,70,67,000	...	6,70,67,000
	2415-Agricultural Research and Education				
	2216-Housing-01-Government Residential Buildings				
47.	2501-Special Programmes for Rural Development	Revenue	2,54,60,000	...	2,54,60,000
	6402-Loans for Soil and Water Conservation	Capital
48.	2403-Animal Husbandry	Revenue	4,58,26,000	...	4,58,26,000
	2415-Agricultural Research and Education (Animal Husbandry)				
	2216-Housing-01-Government Residential Buildings				
	4059-Capital Outlay on Public Works	Capital	9,00,000	...	9,00,000
6403-Loans for Animal Husbandry					
49.	2404-Dairy Development	Revenue	1,03,30,000	...	1,03,30,000
	2216-Housing-01-Government Residential Buildings				
	2415-Agricultural Research and Education				

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
50.	2405-Fisheries	} Revenue	98,63,000	...	98,63,000
	2415-Agricultural Research and Education				
	2216-Housing-01-Government Residential Buildings	} Capital	5,00,000	...	5,00,000
	4216-Capital Outlay on Housing				
4405-Capital Outlay on Fisheries					
51.	2406-Forestry and Wild Life	} Revenue	16,78,56,000	...	16,78,56,000
	2415-Agricultural Research and Education				
	4406-Capital Outlay on Forest and Wildlife	Capital	25,00,000	...	25,00,000
52.	2515-Other Rural Development Programmes	} Revenue	7,77,94,000	...	7,77,94,000
	2216-Housing-01-Government Residential Buildings				
	2236-Nutrition				
	2505-Rural Employment				
53.	4216-Capital Outlay on Housing	Capital	36,00,000	...	36,00,000
	2852-Industries	Revenue	1,14,50,000	...	1,14,50,000
	4885-Capital Outlay on Industries and Minerals	} Capital	5,25,00,000	...	5,25,00,000
	4858-Capital Outlay on Engineering Industries				
	4860-Capital Outlay on Consumer Industries				
	6885-Loans for other Industries and Mineral				

SCHEDULE-contd.

(1)	(2)	(3)				
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding				
		Voted by the Assembly	Charged on the Consolidated Fund	Total		
		Rs.	Rs.	Rs.		
54.	{ 2851-Village and Small Industries 2216-Housing-01-Government Residential Buildings	Revenue	2,15,80,000	...	2,15,80,000	
		4851-Capital Outlay on Village and Small Industries 6851-Loans for Village and Small Industries	Capital	10,20,000	...	10,20,000
	55.		{ 2851-Village and Small Industries 2216-Housing-01-Government Residential Buildings	Revenue	4,07,85,000	...
		4216-Capital Outlay on Housing 4851-Capital Outlay on Village and Small Scale Industries		Capital	1,10,25,000	...
56.	{ 2853-Non-Ferrous Mining and Metallurgical Industries Regulation and Development of Mines 4216-Capital Outlay on Housing-01-Government Residential Buildings		Revenue	85,30,000	...	85,30,000
		4853-Capital Outlay on Non-Ferrous Mining and Metallurgical Industries Non-Ferrous Metals	Capital	6,00,000	...	6,00,000

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
57.	3054-Roads and Bridges ...	Revenue	11,66,20,000	... 11,66,20,000
	5054-Capital Outlay on Roads and Bridges	Capital	18,77,07,000	... 18,77,07,000
58.	3452-Tourism	Revenue	39,00,000	... 39,00,000
	4059-Capital Outlay on Public Works (Tourism)	Capital	57,00,000	... 57,00,000
	5275-Capital Outlay on other Communication Services			
59.	3606-Aid Materials and Equipment	Revenue	27,60,00,000	... 27,60,00,000
	6003-Internal Debt of the State Government (Charged)	Capital	... 20,82,58,000	20,82,58,000
	6004-Loans for Advances from the Central Government (Charged)	Capital	... 14,75,21,700	14,75,21,700
60.	5465-Investment in General Financial and Training Institutions	Capital
61.	7610-Loans to Government Servants etc	Capital	3,18,00,000	... 3,18,00,000
62.	7615-Miscellaneous Loans	Capital
63.	7810-Inter-State Settlement	Capital	65,46,000	... 65,46,000
	7999-Appropriation to Contingency Fund	Capital
Total			3,14,69,06,000	48,78,80,700 3,63,47,86,700

E. W. MAIROM,

Deputy Secretary to the Govt. Of Meghalaya,

Law (B) Department.

The 16th May, 1988

No. LL(B) 27/88/41.- The following Act, of the Meghalaya Legislative Assembly which received the assent of the Governor/President is hereby published for general information.

MEGHALAYA ACT NO. 7 OF 1988

THE MEGHALAYA MINERALS CESS ACT, 1988

(As passed by the Meghalaya Legislative Assembly on 29th April, 1988)

[Received the assent of the Governor on the 12th May, 1988]

(Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 16th May, 1988)

An

Act

To provide for the levy and collection of cess on some minerals of the State for the development of Primary education and for development and improvement of mining areas and for matters connected therewith.

Be it enacted by the Legislature of the State of Meghalaya in the Thirty-ninth Years of the Republic of India as follows:-

Short title, extent and commencement.	1	(1) This Act may be called the Meghalaya Minerals Cess Act, 1988 (2) It extent to the whole of the State of Meghalaya. (3) It shall come into force on such date as the Government may by notification in the Official Gazette appoint, and different dates may be appointed for different areas.
Definitions	2	In this Act unless there is anything repugnant in the subject for context- (a) 'Act' means the Meghalaya Minerals Cess Act, 1988; (b) 'Cess' means the tax leviable as cess under section 3; (c) 'Government' means the Government of the State of Meghalaya; (d) 'minerals' means coal, sillimate, limestone and fireclay; (e) 'prescribed' means prescribed by the rules made under this Act; and (f) 'section' means a section of this Act;
Imposition of cess	3	On and from the coming into force of this Act, there shall be levied and collected as cess a tax on coal, sillimate, limestone and fire-clay from any person who extracts or removes the minerals from any mine or quarry in the State according to the provisions of this Act;

Rate of Cess	4	<p>(1) The rate of the cess to be levied and collected under section 3 shall be, in the case of-</p> <p>(a) coal, rupees, ten per metric tonne;</p> <p>(b) sillimanite, rupees ten per metric tonne;</p> <p>(c) limestone, rupees two and paise eighty per metric tonne; and</p> <p>(d) fire clay, rupees one and paise twenty-five per metric tonne.</p> <p>(2) The rate of cess fixed under sub-section (1) may from time to time be revised by Government by notification in the official Gazette.</p>
Application to the proceeds of the tax	5	<p>The proceeds of tax collected under this Act shall first be credited to the Consolidated Fund of the State to be utilised, after due appropriation made by the Legislature by law, for the purpose of-</p> <p>(a) Developing primary education; and</p> <p>(b) Developing and improving the mining areas, in the State;</p> <p>Provided that not more than twenty per cent of the proceeds so collected shall at any time be utilised for the purpose referred to in clause (b).</p>
Manner of collection and payment of the tax.	6	<p>(1) The tax under this Act shall be leviable and payable in the manner as may be prescribed.</p> <p>(2) Under the tax due under this Act has been paid no person shall remove or transport or attempt to remove or transport any mineral from any mine or quarry in the State.</p>
Penalty for non-payment of tax	7	<p>If any tax payable under this Act is not paid within such period as may be prescribed it shall be deemed to be in arrears and the authority prescribed in this behalf may impose on the person extracting or removing the minerals a penalty not exceeding the amount of tax in arrears;</p> <p>Provided that before imposing the penalty such person shall be given an opportunity of being heard and if the said authority is satisfied that the default was for good and sufficient reason, no penalty shall be imposed under this section.</p>
Recovery of sums due	8	<p>Any tax due under this Act including any penalty under Section 7 if not paid within the time prescribed, shall be recoverable by detaining and selling by the authority prescribed in this behalf any mineral belonging to such person and if the sum cannot be so recovered the same shall be recoverable as if were an arrear of land revenue.</p>

Offences	9	Whoever evades payment of the tax under this Act shall on conviction by a court be punishable with imprisonment for a term which may extend to six months or with fine which may extend to rupees two thousand or with both.
Offences by companies.	10	<p>Where an offence under this Act has been committed by a company every person who at the time the offence was committed was in charge of, and was responsible for the conduct of the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly;</p> <p>Provided that such person shall not be liable to any punishment under this section if, he proves that the offence was committed without his knowledge and that he had exercised all due diligence to prevent the commission of such offence.</p>
Protection of action taken in good faith	11	No suit, prosecution or legal processing shall lie against the Government or any of its officers or staff for anything done or intended to be in good faith done under this Act or the rules made there under.
Power to make rules.	12	<p>(1) The Government may by notification in the official Gazette make rules for carrying out the purpose of this Act.</p> <p>(2) In particular and without prejudice to the generality of the foregoing power such rules may provide for all or any of the following matters, namely-</p> <p>(i) The manner of levy and payment of the tax;</p> <p>(ii) The time within which the tax and penalty (under Section 7) shall be paid;</p> <p>(iii) The authority which may impose penalty under Section 7;</p> <p>(iv) The authority which may detain and sell the minerals under Section 8;</p> <p>(v) The manner in which the cess shall be applied for the purpose of this Act;</p> <p>(vi) The form of receipts for payment of the tax; and</p> <p>(vii) Any other matter that may have to be prescribed.</p>

E. W. MAIROM,

Deputy Secretary to the Govt. Of Meghalaya,

Law (B) Department.

The 16th September, 1988

No. LL(B) 148/85/18.- The following Act, of the Meghalaya Legislative Assembly which received the assent of the Governor is hereby published for general information.

MEGHALAYA ACT NO. 8 OF 1988

**THE MEGHALAYA (MINISTERS' SALARIES AND ALLOWANCES)
(AMENDMENT) Act, 1988**

(As passed by the Assembly)

[Received the assent of the Governor on the 13th September, 1988]

(Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 20th September, 1988)

An

Act

Further to amend the Meghalaya (Ministers' Salaries and Allowances) Act, 1972

Be it enacted by the Legislature of the State of Meghalaya in the Thirty-ninth Years of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Meghalaya (Ministers' Salaries and Allowances) (Amendment) Act, 1988 (2) It shall come into force on and from the 1 st day of August, 1988
Amendment of Section 2 of Act 4 of 1972.	2	In Section 2 of the Meghalaya (Ministers' Salaries and Allowances) Act, 1972 hereinafter referred to the principal Act)- (i) In clause (a), for the words "rupees two thousand two hundred and fifty" the words "rupees four thousand eight hundred" shall be substituted; (ii) In clause (b), for the words "rupees one thousand four hundred" the words "rupees four thousand four hundred" shall be substituted; (iii) In clause (c), for the words "rupees two thousand" the words "rupees four thousand two hundred" shall be substituted; (iv) In clause (d), for the words "rupees one thousand nine hundred" the words "rupees four thousand" shall be substituted; and (v) In clause (e), for the words "rupees one thousand and fifty" the words "rupees three thousand five hundred" shall be substituted.

Amendment of
Section 4 of Act 4 of
1972

3 For Section 4 of the principal Act, including the marginal
note thereto, the following shall be substituted, namely-

“Private residence
occupied by a
Minister”

“4. Where the Chief Minister or, as the case may be, the Deputy
Chief Minister, a Minister, Minister of State or Deputy Minister does
not occupy residence provided by Government as referred to in
Section 3 the private residence he occupies may stand requisitioned
and rent, as may by rules be prescribed, paid for by government”.

L. JYRWA,

Secretary to the Govt. Of Meghalaya,

Law (B) Department.

The 16th September, 1988

No. LL(B) 153/85/17.- The following Act of the Meghalaya Legislative Assembly which received the assent of the Governor is hereby published for general information.

MEGHALAYA ACT NO. 9 OF 1988

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (SPEAKER AND DEPUTY SPEAKER SALARIES AND ALLOWANCES) (AMENDMENT) Act, 1988

(As passed by the Assembly)

[Received the assent of the Governor on the 13th September, 1988]

(Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 20th September, 1988)

An

Act

Further to amend the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act, 1972

Be it enacted by the Legislature of the State of Meghalaya in the Thirty-ninth Years of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) (Amendment) Act, 1988 (2) It shall come into force on and from 1 st day of August, 1988
Amendment of Section 2 of Act 2 of 1972	2	In Section 2 of the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act 1972 (hereinafter referred to as the principal Act), for the words "rupees two thousand" and "rupees one thousand nine hundred" the words "rupees four thousand four hundred" and "rupees four thousand" respectively shall be substituted.
Amendment of Section 4 of Act 2 of 1972	3	For Section 4 of the principal Act, including the marginal note thereto, the following shall be substituted, namely-

“Private residence occupied by the Speaker or Deputy Speaker.

“4. Where the Speaker or as the case may be the Deputy Speaker does not occupy residence provided by Government as referred to in Section 3, the private residence he occupies may stand requisitioned and rent, as may by rules be prescribed, paid for by Government”.

L. JYRWA,

Secretary to the Govt. Of Meghalaya,

Law (B) Department.

The 16th September, 1988

No. LL(B) 150/85/21.- The following Act of the Meghalaya Legislative Assembly which received the assent of the Governor is hereby published for general information.

MEGHALAYA ACT NO. 10 OF 1988

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' SALARIES AND ALLOWANCES) (AMENDMENT) Act, 1988

(As passed by the Assembly)

[Received the Assent of the Governor on the 13th September, 1988]

(Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 20th September, 1988)

An

Act

Further to amend the Legislative Assembly of Meghalaya (Members Salaries and Allowances) Act, 1972

Be it enacted by the Legislature of the State of Meghalaya in the Thirty-ninth Years of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Act, 1988 (2) It shall come into force on and from the 1 st day of August, 1988
Amendment of Section 3 of Act 8 of 1972	2	In Section 3 of the Legislative Assembly of Meghalaya (members' Salaries and Allowances) Act, 1972 (hereinafter referred to as the principal Act), for the words "rupees seven hundred and fifty" the words "rupees two thousand" shall be substituted.
Amendment of Section 4 of Act 8 of 1972	3	In Section 4 of the principal Act- (i) The word "and occurring at the end of clause (ii) shall be deleted; (ii) At the end of clause (c), the full stop "(.)" shall be substituted by a semi-colon "(:)" and the word "and" be added immediately thereafter; and (iii) After clause (e) the following shall be inserted as new clause (f), namely-

‘(f) where he does not hold any office equivalent to that of a Minister, Secretariat allowance of rupees seven hundred and fifty per mensem with effect from the 1st day of September, 1988 subject to production of a certificate, if any as may by rules be prescribed.

Explanation- For the purpose of this clause Minister includes the Chief Minister, deputy Chief Minister, Minister of State and Deputy Minister”.

L. JYRWA,

Secretary to the Govt. Of Meghalaya,

Law (B) Department.

The 16th September, 1988

No. LL(B) 152/85/17.- The following Act of the Meghalaya Legislative Assembly which received the assent of the Governor is hereby published for general information.

MEGHALAYA ACT NO. 11 OF 1988

THE MEGHALAYA LEGISLATIVE ASSEMBLY (LEADER OF THE OPPOSITION) (SALARY AND ALLOWANCES) (AMENDMENT) ACT, 1988

(As passed by the Assembly)

[Received the Assent of the Governor on the 13th September, 1988]

(Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 20th September, 1988)

An

Act

Further to amend the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowances) Act, 1972

Be it enacted by the Legislature of the State of Meghalaya in the Thirty-ninth Years of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Meghalaya legislative Assembly (Leader of the Opposition) (Salary and Allowance) (Amendment) Act, 1988. (2) It shall come into force on and from the 1 st day of August, 1988.
Amendment of Section 3 of Act 6 of 1983	2	For Section 5 of the principal Act, including the marginal note thereto, the following shall be substituted, namely-
“Private residence occupied by the leader of Opposition.		“5. Where the Leader of Opposition does not occupy residence provided by Government as referred to in Section 4, the private residence he occupies may stand requisitioned and rent, as may by rules be prescribed, paid for by Government”.

L. JYRWA,

Secretary to the Govt. Of Meghalaya,

Law (B) Department.

The 22nd December, 1988

No. LL(B) 112/88/2.- The following Act of the Meghalaya Legislative Assembly which received the assent of the Governor/President is hereby published for general information.

MEGHALAYA ACT NO. 12 OF 1988

THE MEGHALAYA APPROPRIATION (No. III) ACT, 1988

(As passed by the Assembly)

[Received the Assent of the Governor on the 22nd December, 1988]

(Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 22nd December, 1988)

An

Act

To authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1988-89

Be it enacted by the Legislature of the State of Meghalaya in the Thirty-ninth Years of the Republic of India as follows:-

Short title and	1	This Act may be called the Meghalaya Appropriation (No. III) Act, 1988
Withdrawal of Rs. 12,53,06,927 from and out of the Consolidated Fund of Meghalaya for the financial year 1988-89	2	From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sum of twelve crores, fifty three lakhs, six thousand, nine hundred twenty-seven rupees towards defraying the several charges which will come in the course of payment during the financial year 1988-89 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3	The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature-02- State Legislature	Revenue	23,90,000	2,45,000	26,35,000
3.	2013-Council of Ministers ...	Revenue	2,96,542	...	2,96,542
4.	2014-Administration of Justice ...	Revenue	10,000	...	10,000
6.	{ 2029-Land Revenue 2245-Relief on account of Natural Calamities 2250-Other Social Services 3475-Other General Economic Services-201-Land Ceilings 6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes 6250-Loans for Other Social Services 6401-Loans for Crop Husbandry }	Revenue	1,93,92,000	...	1,93,92,000
		Capital
9.	{ 2040-Sales Tax ... 2045-Other Taxes and Duties on Commodities and Services }	Revenue	3,89,975	...	3,89,975
12.	2047-Other Fiscal Services- Promotion of Small Savings	Revenue	1,10,000	...	1,10,000
	2051-Public Services Commission (Charged)	Revenue	...	1,09,967	1,09,967

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
13.	2052-Secretariat General Services -I-Civil departments.	Revenue	10,81,080	...	10,81,080
	2251-Secretariat-Social and Community Services-I-Civil Departments				
	3451-Secretariat Economic Services-I-Civil Departments				
14.	2053-District Administration...	Revenue	35,97,020	40,000	37,37,020
	2056-Jails	Revenue	1,24,840	...	1,24,840
17.	4059-Capital Outlay on Public Works (Jails)	Capital	71,44,276	...	71,44,276
21.	2075-Miscellaneous General Services-104-Pensions and Awards on consideration of Distinguished Services	Revenue	54,15,500	...	54,15,500
	2202-General Education ...				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture ...	Capital
	2236-Nutrition				
	3425-Other Scientific Research				
3451-Census Surveys and Statistics					
4202-Capital Outlay on Education, Sports, Art and Culture					
6202-Loans for Education, Sports, Arts and Culture					

SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
22.	2070-Other Administrative Services-IV-Guest Houses, Government Hostels, etc	Revenue	22,10,320	...	22,10,320
	2216-Housing-01-Government Residential Buildings (i/c G.A.D)				
	4059-Capital Outlay on Public Works-80-General (i/c G.A.D)	Capital
23.	2070-Other Administrative Services-V-Training-Vigilance, Administration of Citizenship Act, etc	Revenue	5,00,000	...	5,00,000
28.	2216-Housing	Revenue
	4216-Capital Outlay on Housing (General)				
	6216-Loans for Housing	Capital	1,76,000	...	1,76,000
30.	2217-Urban Development	Revenue	64,60,000	...	64,60,000
	4216-Capital Outlay on Housing 4217-Capital Outlay on Urban Development	Capital
32.	2230-Labour and Employment-01- Labour				
	2230-Labour and Employment-01- Labour-(A-Inspectorate of Factories and Steam Boilers).	Revenue	1,76,000	...	1,76,000
	2230-Labour and Employment-02- Employment and -03-Training				

SCHEDULE.contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
36.	2235-Social Security and Welfare -60-Other Social Security and Welfare Programmes	Revenue	1,99,000	...	1,99,000
	6235-Loans for Social Security and Welfare-60-Other Social Security and Welfare Programmes	Capital
37.	2235-Social Security and Welfare -E-60-Other Social Security and Welfare Programmes	Revenue	58,00,000	...	58,00,000
42.	3454-Census, Surveys and Statistics-02-Surveys and Statistics	Revenue	1,14,0001	...	1,14,0001
44	2401-Crop Husbandry 2415-Agricultural Research and Education 2435-Other Agricultural Programmes	Revenue	3,93,000	...	3,93,000
	2702-Minor Irrigation 2252-Other Social Services 2216-Housing 4216-Capital Outlay on Housing 4401-Capital Outlay on Crop Husbandry 4702-Capital Outlay on Minor Irrigation 4416-Investments in Agricultural Financial INST 6401-Loans for Crop Husbandry	Capital

SCHEDULE.contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding						
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.				
51.	2406-Forestry and Wild Life	} Revenue	...	63,16,809	63,16,809			
	2415-Agricultural Research and Education		...					
	4406-Capital Outlay on Forestry and Wild Life		
53.	2852-Industries	} Revenue			
	4885-Capital Outlay on Industries and Mineral		} Capital			4,70,75,000	...	4,70,75,000
	4858-Capital Outlay on Engineering Industries							
	4860-Capital Outlay on Consumer Industries							
	6885-Loans for other Industries and Mineral							
55.	2851-Village and Small Industries	Revenue			
	2216-Housing-01-Government Residential Buildings	} Capital			
	4216-Capital Outlay on Housing		4,25,000					
	4851-Capital Outlay on Village and Small Industries							
58.	3452-Tourism	} Revenue	65,000	...	65,000			
	5452-Capital Outlay on Tourism		71,44,997					
	7452-Loans for Tourism					Capital	...	71,44,997

SCHEDULE.contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
61. 7610-Loans to Government Servants etc	Capital	78,05,000	...	78,05,000
Total		11,85,95,151	67,11,776	12,53,06,927

E. W. MAIROM

Deputy Secretary to the Govt. Of Meghalaya,

Law (B) Department.

The 28th December, 1988

No. LL(B) 88/88/59.- The following Act of the Meghalaya Legislative Assembly which received the assent of the Governor/President is hereby published for general information.

MEGHALAYA ACT NO. 13 OF 1988

**THE MEGHALAYA BOARD OF PRIMARY SCHOOL EDUCATION ACT,
1988**

(As passed by the Assembly)

[Received the Assent of the Governor on the 25th December, 1988]

(Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 28th December, 1988)

An

Act

To provide for the establishment of a Board of Primary School Education to supervise, regulate and develop primary education in the State.

Be it enacted in the Thirty-ninth Years of the Republic of India as follows:-

Short title, extent and commencement	1	(1) This Act may be called the Meghalaya Board of Primary School Education Act, 1988 (2) It extends to the whole of the State of Meghalaya. (3) It shall come into force on such date as Government may by notification appoint.
Definitions	2	In this Act unless there is anything repugnant in the subject or context:- (a) 'Board' means the Meghalaya Board of Primary School Education constituted under Section 3; (b) 'Chairman' means the Chairman of the Board; (c) 'Committee' mean a Committee appointed by the Board under Section 13; (d) 'Government' means the Government of the State of Meghalaya; (e) 'Fund' means the Meghalaya Board of Primary School Education Fund constituted under Section 14; (f) 'notification' means a notification published by Government in the Official Gazette; (g) 'Prescribed' means prescribed by rules or regulations, as the case may be, made under this Act; (h) 'Primary education' means education imparted in a primary or junior basic school or its equivalent in the State;

- (i) 'Primary School' includes any school where primary education is imparted;
- (j) 'regulation' means regulation made by the Boards under this Act;
- (k) 'rules' means rules made by Government under this Act;
- (l) 'Secretary' means the Secretary of the Board, and
- (m) 'section' means a section of this Act.
- 3 Constitution and incorporation of the Board
- (1) Government shall as soon as may be after the commencement of this Act, establish by notification, a Board to be known as the Meghalaya Board of Primary School Education to supervise, regulate and develop primary education in the State in accordance with the provision of this Act.
- (2) The Board shall be a body corporate with perpetual succession and a common seal and shall by the said name sue and be sued.
- (3) The headquarters of the Board shall be at Shillong
- 4 Membership of the Board
- (1) The Board shall consist of the following members , namely-
- (i) **Ex-officio members:**
- (i) The Director/Additional Director of Public Instruction (Primary Education) as its Chairman;
- (ii) The Director, State Council for Educational Research and Training;
- (iii) The District Inspectors of Schools;
- (iv) The Secretary of the Meghalaya Board of School Education;
- (v) The Secretary of the Board.
- (ii) **Members to be nominated by Government:**
- (vi) One officer from each of the Autonomous District Council;
- (vii) One Principal of a Basic Training Centre; and
- (viii) One representative from the recognised Primary School Teachers' Association of each District.
- (2) The Board may, if it thinks necessary, co-opt. Two other members, one of whom is or has been a distinguished educationist and another from amongst the linguistic minority groups in the State.
- (3) The quorum for any meeting of the Board shall be six.
- (4) Subject to the provisions of sub-section (3) no act or proceeding of the Board shall be invalid only by reason of the existence of any vacancy in the membership thereof.

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|--------------------------------------|---|--|
| Term of office of nominated members. | 5 | <p>(1) The members nominated by Government under clause (ii) of sub-section (1) or co-opted under sub-section (2) of Section 4 shall hold office for a term of three years from the date of the nomination or, as the case may be, co-option and shall be eligible for re-nomination or re-co-option.</p> <p>(2) Notwithstanding the expiration of their term of membership as referred to in sub-section (1) such members may continue to hold office until fresh appointments are made in their places.</p> |
| Disqualification from membership | 6 | <p>(1) A person shall not be eligible to be or continue to be a member of the Board or any Committee if he-</p> <p style="padding-left: 40px;">(a) Is of unsound mind.</p> <p style="padding-left: 40px;">(b) Has been convicted by a court of law an offence involving moral turpitude.</p> <p>(2) If a nominated or co-opted member of the Board or of any committee appointed by it becomes subject to any of the disqualifications specified in sub-section (1) his membership shall thereupon cease.</p> <p>(3) Any question relating to the eligibility or otherwise of any person for membership in the Board or any committee shall be referred to Government whose decision shall be final.</p> |
| Officers of the Board. | 7 | <p>(1) The Chairman and the Secretary who is to be appointed by Government shall be the officers of the Board.</p> <p>(2) The Board may, subject to prior approval of Government, appoint such other officers and staff as it considers necessary for the discharge of its functions and on terms and conditions as may be prescribed.</p> |
| Power and function of the Board. | 8 | <p>Subject to any general or special order of the Government, the Board shall have the powers to supervise, regulate and develop primary education in the State and, in part</p> <p>(a) To prescribed courses of study and syllabi, including the use of mother tongue in Primary Schools;</p> <p>(b) To conduct examinations and declare the results, thereof;</p> <p>(c) To award certificates, prizes, scholarships and other incentives to the students;</p> <p>(d) To publish or select text or supplementary books for the primary schools;</p> <p>(e) To grant recognition of primary schools for various purposes;</p> |

- (f) To advise Government on recognition and development and on other matters concerning primary education including matters relating to physical, moral and social welfare of all students;
- (g) To prescribed qualifications for teachers;
- (h) To receive and administer grants from Government and donations from private individual or associations;
- (i) To hold property, movable or immovable, and to dispose such property with prior approval of the Government; and
- (j) To do all such things as may be necessary for the purpose of this Act or the rules or regulations framed there under.

Government to be kept informed of important matters.	9	In all important matters the Board shall keep Government informed of the action it proposes to take.
Power of the Government	10	<ul style="list-style-type: none"> (1) Government may call for reports or issue directions to the Board on any matter concerning Primary education and the Board shall comply with such direction. (2) Government may by order specifying the reasons thereof, suspend the execution of any resolution or order of the Board or prohibit the doing of any act if it is of the opinion that such resolution, order or act is beyond the power or the Board or is considered undesirable to be implemented. (3) Government may suspend or remove a member of the Board if it considers that his continuance as such member is detrimental to the interests of the Board. (4) Government may if it thinks fit by notification dissolve supersede or reconstitute the Board and until such reconstitutions the powers and functions of the Board shall be exercised by such person or authority as it may by notification specify.
Powers and duties of the Chairman	11	<ul style="list-style-type: none"> (1) The Chairman shall have all necessary powers over the administrative affairs of the Board and to ensure that its decisions are duly implemented. (2) When any emergency arises in the course of the administrative business of the Board and the Chairman is of the opinion that immediate action should be taken, and which action should have been with approval of the Board, the Chairman shall take such action as he deems necessary and report the action so taken to the Board at its next meeting.

Powers and duties of the Secretary	12	The Secretary shall be the principal administrative officer of the Board performing, subject to the control of the Chairman, such duties as may be entrusted by the Board.
Appointment of Committee.	13	<p>(1) The Board may appoint one or more of the following committees for such period as it may think necessary, namely-</p> <ul style="list-style-type: none"> (a) Curriculum and syllabus Committee; (b) Examination Committee; (c) Academic Committee; and (d) Such other Committees as may be found necessary for purposes of the Board. <p>(2) Each Committee shall consist of such members of the Board and of such other persons not exceeding two in number, as the Board may appoint.</p>
Constitution of a Fund	14	There shall be constituted fund to be called the Meghalaya Board of primary School education Fund into which all moneys received by or on behalf of the Board shall be credited into and expenses of the Board met from.
Custody of the Fund	15	All moneys at the credit of the Fund shall be kept in Government Treasury or Banks as the Board may determine.
Audit of the accounts of the Board	16	The Accounts of the Board shall be audited by the Examiner of the Local Accounts of the Government and a copy of the audited accounts along with the audit report submitted by the Board to Government by such date as may be prescribed
Powers and duties of the Secretary	17	<p>(1) Government may by notification make rules for carrying out the purposes of this Act.</p> <p>(2) In particular and without prejudice to the generality of the foregoing power such rules may provide for all or any of the following matters, namely-</p> <ul style="list-style-type: none"> (a) The term and conditions of appointment of the members, the Secretary and other officers and staff of the Board; (b) The preparation and submission of budget and annual statements of accounts; (c) Submission of reports to Government; (d) Any other matter which required to be prescribed for by rules.

Power to make regulations

- 18 (1) The Board may, with previous approval of the Government, make regulations not inconsistent with the rules framed under Section 17 for carrying out the purposes of this Act.
- (2) In particular and without prejudice to the generality of the foregoing power, such regulations may provide for all or any of the following matters, namely-
- (a) The procedure for holding and conducting meetings of the Board and its committees;
 - (b) Courses of study and syllabi for different stages of primary education;
 - (c) The conduct of primary school examinations and conditions for admission of students to such examinations;
 - (d) Fixing pass-marks for any subject and examination;
 - (e) Appointment of question setters, examiners and their remuneration;
 - (f) Conditions for recognition of primary schools by the Board;
 - (g) Terms and conditions of appointment of members of the committees;
 - (h) Provident funds for the offices and staff of the Board;
 - (i) Delegation of powers or assignment of functions to committees;
 - (j) Purposes for application of funds of the Board;
 - (k) Custody of the Fund and operation of the accounts of the Board; and
 - (l) Any other matter that is required to be prescribed for by regulations.

Amendment of Meghalaya Act 10 of 1973

- 19 In the Meghalaya Board of Schools Education Act 1973-
- i. In Section 2-
 - (a) Clause (b) shall be deleted.
 - (b) In clause (m) for the words “Primary Education” occurring therein the words “Post Primary Education” shall be substituted;
 - ii. In Section 12-
 - (a) In clause (i), the word “Primary” occurring therein shall be deleted; and
 - (b) The proviso occurring at the end and below clause (xxv) shall be deleted.

E. W. MAIROM

Deputy Secretary to the Govt. Of Meghalaya,

Law (B) Department.